

Acc. No. 25668.....
Date 20.04.2015..

LOK SABHA DEBATES

(Part II—Proceedings other than Questions and Answers)

35

LOK SABHA

Tuesday, 19th March, 1957

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

11-30 hrs.

DEATH OF SHRI P. S. KUMARASWAMI RAJA

Mr. Speaker: I have to inform the House of the sad demise of Shri P. S. Kumaraswami Raja who died on the 15th March, 1957 in Madras due to heart attack. He was a Member of the old Central Legislative Assembly.

The House will join with me in conveying our condolence to his family. The House may kindly stand in silence for a minute to express its sorrow.

The Members then stood in silence for a minute.

PAPERS LAID ON THE TABLE

FOREIGNERS (EXEMPTION) ORDER, 1957

The Minister of Home Affairs (Pandit G. B. Pant): I beg to lay on the Table, under sub-section (2) of section 3A of the Foreigners Act, 1946, a copy of the Foreigners (Exemption) Order, 1957, published in the Notification No. S.R.O. 270, dated the 19th January, 1957.

[Placed in Library. See No. S-19/57]

FINANCIAL AGREEMENT BETWEEN THE GOVERNMENTS OF INDIA AND BURMA

The Minister of Finance and Iron and Steel (Shri T. T. Krishnamachari): I beg to lay on the Table a

36

copy of the Financial Agreement between the Government of India and the Government of the Union of Burma.

[Placed in Library. See No. S-20/57]

NOTIFICATIONS RE: AMENDMENTS TO REPRESENTATION OF THE PEOPLE (CONDUCT OF ELECTIONS AND ELECTION PETITIONS) RULES

The Minister of Law and Minority Affairs (Shri Biswas): I beg to relay on the Table, under sub-section (3) of section 169 of the Representation of the People Act, 1951, a copy of each of the following Notifications making certain amendments to the Representation of the People (Conduct of Elections and Election Petitions) Rules, 1956:—

- (1) Notification No., S.R.O. 2719 dated the 16th November, 1956.

[Placed in Library, See No. S-487/56]

- (2) Notification No. S.R.O. 3668, dated the 14th December, 1956.

[Placed in Library. See No. S-572/56]

I also beg to lay on the Table, under sub-section (3) of section 169 of the Representation of the People Act, 1951, a copy of the Notification No. S.R.O. 412, dated the 4th February, 1957, making certain further amendments to the Representation of the People (Conduct of Elections and Election Petitions) Rule, 1956.

[Placed in Library. See No. S-21/57]

NOTIFICATION RE: AMENDMENT TO REPRESENTATION OF THE PEOPLE (PREPARATION OF ELECTORAL ROLLS) RULES

Shri Biswas: I beg to lay on the Table, under sub-section (3) of section 28 of the Representation of the People Act, 1950, a copy of the Notification No. S.R.O. 140, dated the 10th

[Shri Biswas]

January, 1957, making certain amendment to the Representation of the People (Preparation of Electoral Rolls) Rules, 1956.

[Placed in Library. See No. S-22/57]

NOTIFICATION RE: AMENDMENTS TO AIR CORPORATIONS RULES

The Minister of Legal Affairs and Civil Aviation (Shri Pataskar): I beg to lay on the Table, under sub-section (3) of Section 44 of the Air Corporation Act, 1953, a copy of the Notification No. 7-CA(8)/55, dated the 19th February, 1957, making certain amendments to the Air Corporations Rules, 1955.

[Placed in Library. See No. S-23/57]

ANNUAL REPORT OF AIR-INDIA INTERNATIONAL CORPORATION

Shri Pataskar: I beg to lay on the Table a copy of the Annual Report of the Air-India International Corporation for the year 1955-56 under sub-section (2) of Section 37 of the Air Corporations Act, 1953.

[Placed in Library. See No. S-24/57]

ANNUAL REPORT OF REHABILITATION HOUSING CORPORATION

The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle): On behalf of Shri Mehr Chand Khanna, I beg to lay on the Table a copy of the Annual Report of the Rehabilitation Housing Corporation Limited for the year ended 31st December, 1955, under sub-section (1) of Section 639 of the Companies Act, 1956.

[Placed in Library. See No. S-25/57]

NOTIFICATIONS RE: AMENDMENTS TO DISPLACED PERSONS (COMPENSATION AND REHABILITATION) RULES

Shri J. K. Bhonsle: On behalf of Shri Mehr Chand Khanna, I beg to lay on the Table, under sub-section (3) of Section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, a copy each of the following Notifications, making certain further amendments to the Dis-

placed Persons (Compensation and Rehabilitation) Rules, 1955:—

- (1) Notification No. S.R.O. 300/R. Amdt. XI, dated the 15th January, 1957.
- (2) Notification No. S.R.O. 382/R. Amdt. XII, dated the 21st January, 1957.
- (3) Notification No. S.R.O. 434/R. Amdt. XIII, dated the 31st January, 1957.

[Placed in Library. See No. S-26/57]

NOTIFICATION RE: AMENDMENTS TO ADMINISTRATION OF EVACUEE PROPERTY (CENTRAL) RULES

Shri J. K. Bhonsle: On behalf of Shri Mehr Chand Khanna, I beg to lay on the Table, under sub-section (4) of Section 56 of the Administration of Evacuee Property Act, 1950, a copy of the Notification No. S.R.O. 667, dated the 20th February, 1957, making certain amendments to the Administration of Evacuee Property (Central) Rules, 1950.

[Placed in Library. See No. S-27/57]

HALF-YEARLY REPORT OF COIR BOARD

The Minister of Heavy Industries (Shri Manubhal Shah): On behalf of Shri Kanungo, I beg to lay on the Table, under sub-section (1) of Section 19 of the Coir Industry Act, 1953, a copy of the half-yearly Report on the activities of the Coir Board for the period from 1st April 1956 to 30th September, 1956.

[Placed in Library. See No. S-28/57]

REPORT OF PLANTATION INQUIRY COMMISSION ON RUBBER INDUSTRY

Shri Manubhal Shah: On behalf of Shri Kanungo, I beg to lay on the Table a copy of the Report of the Plantation Inquiry Commission on the Rubber Industry together with the minute of dissent of late Shri K. G. Sivaswamy and Annexures and Appendices.

[Placed in Library. See No. S-29/57]